

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL No. 40 of 2012**

**Dated: 4<sup>th</sup> April, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Kaveri Gas Power Limited** **....Appellant (s)**  
**Versus**  
**Tamil Nadu Electricity Board & Ors.** **... Respondent (s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadari

Counsel for the Respondent(s): Mr. S. Vallinayagam for R.1

**ORDER**

Mr. Vallinayagam, the learned counsel appearing for the Board seeks some time for filing reply. Accordingly, he is permitted to file the same on or before 30.04.2012.

Post the matter on **04.05.2012**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**( Rakesh Nath )  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

ts/mk